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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 61/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: **Hiteshkumar Mansukhlal Dhudhat & Anr.**

V/s.

Brind Solar Pvt Ltd & Ors.

Section of the Companies Act: **Sections 241-242 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	<i>Jatin Kapadia</i>	<i>Company Secretary.</i>	<i>P-1 / P-2</i>	<i>H. B. B.</i>
2.				

ORDER

Learned PCS Mr. Jatin Kapadia present for petitioners no. 1 and 2. None present for Respondents.

Proof of service of notice on respondents filed.

Heard arguments of Learned PCS for petitioner.

Perused the averments in the petition.

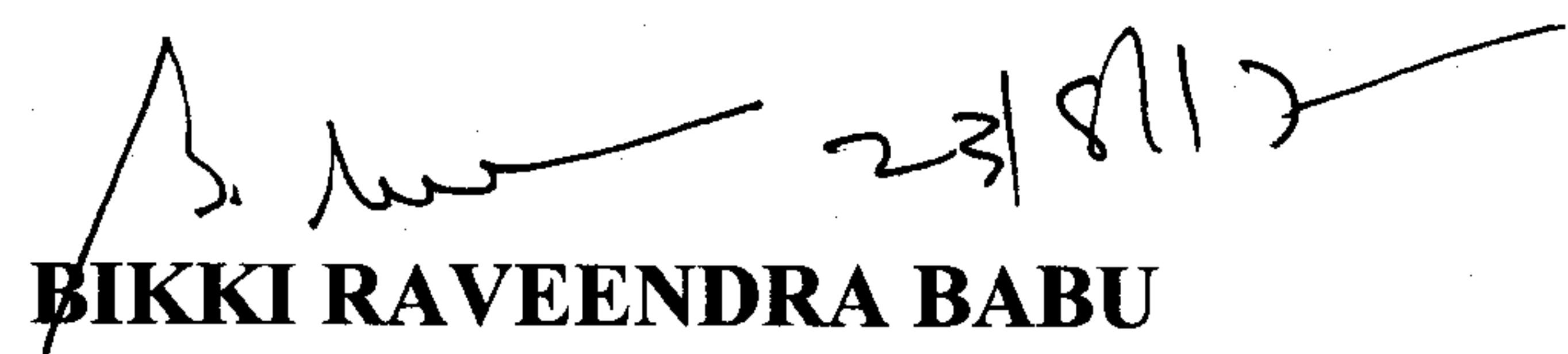
It is stated that petitioners are 100% shareholders in first respondent company and they are the directors of Respondent no. 1 company but their resignations as directors has been procured illegally.

Considering the averments in petition, petition is admitted.

Respondents shall file their reply within three weeks after serving copy in advance to the petitioners and petitioners shall file rejoinder if any within one week thereafter after serving copy in advance to Respondents.

Petitioners are directed to serve copy of this order on Respondents and shall file proof of service.

List the matter on 11.10.2017 for hearing.

 23/8/17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of August, 2017.